CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No.M.A.83 of 1996 0.A.149 of 1996

Date of Order : 26.4.1996

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman Hon'ble Mr. M.S. Mukherjee, Administrative Member.

COAL CONTROLLER'S ORGANISATION KARMACHARI SANGHA & DRS.

Vs.

UN ION OF IND IA & ORS.

For the applicants in the M.A.: Mr.Samir Ghosh: counsel.

For the official respondents : Mrs.B.Ray, counsel. For the applicants in the O.A.: Mr.P.K.Munsi, counsel.

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On hearing the ld.counsel for the parties, we allow M.A.83 of 1996 and direct that the applicants of the M.A. be impleaded as party-respondents in O.A.149 of 1996. The cause title in the O.A. be amended accordingly. The added party-respondents as well as the official respondents shall file reply to the O.A. at least one week before 25.9.1996. Which date the O.A. is fixed for hearing regarding admission 2. Ld.counsel for the applicants in the O.A. shall serve a copy of the application upon the ld.counsel for the applicant in the M.A. immediately.

3. M.A.83 of 1996 is thus disposed of.

MIN

(M.S.Mukherjee) Administrative Member (A.K.Chatterjee)

Vice-Chairman